

ITEM NO.17

COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15311/2024

(Arising out of impugned final judgment and order dated 27-02-2024 in WAMD No. 1901/2021 passed by the High Court of Judicature at Madras At Madurai)

IKANOON SOFTWARE DEVELOPMENT PVT. LTD.

Petitioner(s)

VERSUS

KARTHICK THEODORE & ORS.

Respondent(s)

(IA No.150602/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 24-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Abiha Zaidi, AOR
 Mr. Apar Gupta, Adv.
 Ms. Suriti Chowdhary, Adv.
 Mr. Naman Kumar, Adv.
 Mr. Anuj Bhawe, Adv.
 Mr. Pritam Raman Giriya, Adv.

For Respondent(s) Mr. Jayavel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice.
- 2 Tag with Writ Petition (Civil) No 19 of 2024 (*Alka Malhotra Vs Union of India & Ors*).

- 3 Mr Jayavel, counsel accepts notice on behalf of the respondents.
- 4 The direction contained in the impugned judgment of the High Court shall remain stayed.
4. Counter affidavit be filed in the meantime.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR